

केन्द्रीय प्रशासनिक अधिकरण न्यायपीठ में
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

आदेश पत्र
ORDER SHEET

आवेदन सं० 200 का
ORIGINAL APPLICATION No. 473 of 2004

आवेदक
Applicant(s)

*K. V. Poulose and
20 others*

प्रत्यर्थी
Respondent(s)

*UOI, Chairman, Rly. Board,
New Delhi and A. G.*

आवेदक (आवेदकों)
की ओर से अधिवक्ता
Advocate for
Applicant(s)

Mr. K.A. Abraham

प्रत्यर्थी (प्रत्यर्थियों)
की ओर से अधिवक्ता
Advocate for
Respondent(s)

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

प्रस्तुतीकरण की तारीख : *7-6-04*
Date of Presentation:

पंजीकरण की तारीख : *24/6/04*
Date of Registration:

विषय : *Inclusion of
AA in DCRG*
Subject:

तैनाती की तारीख : *25/6/04*
Date of Posting:

25th June 2004 AVH C.I
(4)

Mr. K.A. Abraham
Mrs. Rajeswari Krishnan

MA 473/04 for joining together is allowed.

Mrs. Rajeswari Krishnan, advocate, takes
notice for respondents.

Heard. Application is admitted.

Respondents are directed to file
reply statement within 4 weeks with a copy
to the applicants who may file rejoinder
within 2 weeks thereafter.

List for completion of pleadings
before RC on 11.8.04.

AVH
AVH(VC)

RC

Mr. Biju Martin represented Mr.
K.A. Abraham for applicants.
Mr. Pramod V. Joseph represented
Mrs. Rajeswari Krishnan for
respondents.

No reply filed yet. Call
on 22.09.2004.

11.08.2004
11.08.2004

17.12.2004
(4)

AVH/VC

C-I

Mr. K. A. Abraham

Mrs. Sumathi Dandapani

The matter has come up before the Bench as the respondents have not filed reply statement. Learned counsel for respondents submits that reply statement is being filed today. Let it be brought on record. Rejoinder, if any, be filed within a week thereafter.

List before R.C for completion of pleadings on 10.1.2005.

Mr. Biju Martin represented Mr. K. A. Abraham for applicants. Mr. Ramachandran represented Mrs. Rajeswari Krishnan for respondents.

No reply filed yet. Call on 04.11.2004.

22.09.2004

Reply not filed.

vs

AVH(VC)
17.12.2004

9.3.05
6

Mr. KA Abraham
Mrs. Sumathi Dandapani

Mr. Biju Martin represented Mr. K. A. Abraham for applicants. None for respondents.

No reply filed yet. As last chance call on 14.12.04.

When the matter came up before the Bench, Learned counsel for the applicant submitted that identical matters are placed before the Hon'ble Supreme Court and sought an adjournment by one month. Post after one month.

04.11.2004

KVS(JM)
9.3.05

Reply statement not filed.

rv

15.4.05

KVS(JM)

C-II

4

Mr. KA Abraham
Mrs. Dandapani

At the request of the counsel for applicant the case is adjourned to after vacation.

By order,

C.O.

rv

No sitting in RC on 14/12/04.
Renotified to 16/12/04.

13/12/04

11/1/05

Form No. 4 — Continuation Sheet

रजिस्ट्री के टिप्पण
Notes of the Registry

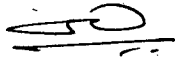
अधिकरण के आदेश
Orders of the Tribunal

RC

Mr. Biju Martin represented
Mr. K.A. Abraham for applicants

None for respondents.

Notices were taken in
June, 2004 but so far no
reply has been filed though
sufficient time granted.
As such, place the matter
before Hon'ble SB for
directions on 17.12.2004.


16.12.2004

Reply statement
filed on 17.12.04.

17.12.04

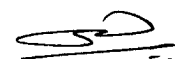
Rejoinder not filed

17.12.05

RC

None for either side.

Reply is on record. No
rejoinder filed yet. Rejoinder,
if any, filed by 20.01.2005
be taken on record and
thereafter list before SB
for final hearing.


10.01.2005

17.10.2005
(27)

KVS(JM)

C-II

Mr. K.A. Abraham
Mrs. Sumathi Dandapani

Heard. Common order pronounced in open

Court.

KVS(JM)
17.10.2005

vs

Common final order verified
by
25/10/05
Col

Proforma of Form No. 4 — Continuation Sheet

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

No rejoinder filed

By
14/11/05

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LIST OF PAPERS

OA. 473/2004

Sl No.	No. of Papers on Record			Date of Paper	Description of Paper
	I	II	III		

1.		7/6/2004		Proceedings	3 Pages
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2.		17/10/2005		Final Orders	44 Pages
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	①		①	7/6/2004	OA.
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	③		③	17/12/04	Reply statement-
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			④	2/11/2004	m/9
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